

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA No-1245/2018
MA-5354/2018
MA-1390/2018
MA-1391/2018**

New Delhi, this the 25th day of March, 2019

Hon'ble Sh. A.K. Bishnoi, Member(A)

Bharpai, M/o late Sh. Sher Singh,
Age about 71, R/o H. No. A-202,
VPO Mukhmel Pur, Delhi-110036. Applicant

(through Sh. Kartar Singh)

Versus

1. Govt. of NCT Delhi,
Through Director of Education,
Directorate of Education,
Old Secretariat, Civil Lines,
Delhi-110054.
2. Dy. Director of Education,
Directorate of Education,
Dist. North-West (A),
FU-Block, Shalimar Bagh, Delhi.
3. Priyanka w/o Sh. Murari Lal,
R/o H. No. 1277, Balmiki Mohalla,
Bada Shiv Mandir Alipur,
Delhi-110036.
4. Chatter Singh,
S/o late Sh. Sher Singh H.No. A-202
VPO Mukhmel Pur, Delhi-110036. Respondents

(through Sh. Rohit Bhagat for Sh. Saurabh Chadda for R.Nos. 1
and 2 and Sh. R.K. Mirg for R.No. 3)

ORDER (ORAL)

When this matter came up for hearing, learned counsel for the applicant submits that he has given due consideration to the matter and finds that the present OA is not maintainable in its present form. He accordingly seeks leave of this Tribunal to withdraw the OA with the liberty to avail his legal remedies in future.

2. The OA is accordingly dismissed as withdrawn with liberty as aforesaid. No costs.

(A.K. Bishnoi)
Member (A)

/ns/